

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 3585 of 2020

1. Lalu Ansari			
2. Imtiyaj Ansari	...		Petitioners
	Versus		
The State of Jharkhand	...		Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Shekhar Pd. Sinha, Adv.
For the State	: Mr. Sanant Kr. Jha, Addl. P.P.

02 / 14.09.2020 Heard the parties through Video Conferencing.

Mr. Shekhar Pd. Sinha, learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending their arrest, the petitioners have moved this Court for grant of privilege of anticipatory bail in connection with Jorapokhar P.S. case no. 90 of 2020 registered under Sections 341, 504, 323, 353, 34 of the Indian Penal Code.

The learned counsel appearing for the petitioners submits that the allegations against the petitioners is that while coming out from their home during the lockdown imposed after the COVID 19 pandemic, they used criminal force against the public servant police personnel and deterred them to discharge their duty and snatched away mobile phone of the informant- police officer. It is then submitted by learned counsel for the petitioners that the allegations against the petitioners are all false. It is next submitted that the petitioners are ready to co-operate with the investigation of the case and also ready and willing to pay Rs. 5,000/- each as ad interim victim compensation to the informant without prejudice to their defence hence, the petitioner be given the privilege of anticipatory bail.

The learned Addl. PP opposes the prayer for anticipatory bail of the petitioners.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioners. Hence, in the event of arrest by the police or surrender within a period of four weeks from the date of this order, the petitioners shall be released on bail on depositing Rs. 5,000/- each by way of demand draft drawn in favour of informant as ad interim victim compensation and furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) each with two sureties of the like amount each to the satisfaction of learned J.M., 1st class, Dhanbad in connection with Jorapokhar P.S. case no. 90 of 2020 subject to the condition that the petitioners will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

In case of depositing aforesaid demand draft by the petitioners, learned court below is directed to issue notice to the informant and release the demand draft in his favour on proper identification forthwith.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-